

GOVERNMENT OF INDIA  
MINISTRY OF MINES  
**LOK SABHA**  
**UNSTARRED QUESTION NO.295**  
TO BE ANSWERED ON 19.07.2018

**MINERALS MINING IN TRIBAL AREAS**

†295. SHRI RAHUL KASWAN:

Will the Minister of MINES be pleased to state:

- (a) the estimated cost of minerals mined from the tribal areas of the country during the last three years;
- (b) the percentage of amount provided for the welfare of these areas out of it and the number of persons affected as a result of mining operations during the said period;
- (c) whether there are any provisions to spend a fixed percentile of the income earned from minerals for the welfare of tribal category under the Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) and if so, the details thereof, State-wise including Rajasthan; and
- (d) the regulatory measures taken by the Government to ensure the implementation of the said provisions?

**ANSWER**

THE MINISTER OF STATE FOR MINES AND COAL(SHRI HARIBHAI PARTHIBHAI CHAUDHARY)

(a) to(d): Mines and Minerals (Development and Regulation) (MMDR) Act, 1957 provides for establishment of District Mineral Foundation (DMF) in each district affected as a result of mining operations. DMF is to be funded in the following manner:

- i. 10% of the royalty in respect of mining leases or prospecting licence-cum-mining lease granted on or after 12.01.2015.
- ii. 30% of the royalty in respect of mining leases granted before 12.01.2015.

Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) will be implemented through the fund collected under DMFs for welfare and development of mining affected areas and people. Directions in this regard have been issued under section 20A of MMDR Act on 16.09.2015 to all the States Governments to incorporate the PMKKKY into the rules framed by them for the DMF.

Para-3 of the PMKKKY guidelines provides for Special provisions for Scheduled areas, which read as under:

“The process to be adopted for utilization of DMF and PMKKKY funds in the scheduled areas shall be guided by the provisions contained in Article 244 read with Schedule V and Schedule VI to the Constitution relating to administration of the Scheduled Areas and Tribal Areas and the Provisions of the Panchayats (Extension to the Scheduled Areas) Act, 1996 and the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.”

The said guidelines further stipulate that in respect of villages affected by mining situated within the scheduled areas, approval of the Gram Sabha shall be required for:

- (a) all plans, programs and projects to be taken up under DMF and PMKKKY; and
- (b) identification of beneficiaries under the existing guidelines of the Government.

As per the statement submitted by the State Governments, the funds collected, allocated and spent on various projects under DMF/PMKKKY in respect of 12 major minerals rich States including Rajasthan as on 31.05.2018 is provided below:

(figures in rupees in Crore)

Sr. No.	State	Total Amount Collected	Amount Allocated for projects under PMKKKY	Amount Spent for projects under PMKKKY
1	Andhra Pradesh	487.86	28.73	5.88
2	Chhattisgarh	2825.77	3551.69	1841.81
3	Goa	181.52	0.00	0.00
4	Gujarat	366.65	253.20	52.53
5	Jharkhand	2819.50	1805.86	560.02
6	Karnataka	1019.11	619.85	23.78
7	Maharashtra	753.04	185.99	40.52
8	Madhya Pradesh	1653.93	582.37	454.81
9	Odisha	4648.86	2808.25	554.02
10	Rajasthan	2089.56	1457.54	164.46
11	Tamilnadu	281.28	14.21	0.31
12	Telangana	1696.46	52.20	14.36
<b>Total</b>		<b>18823.54</b>	<b>11359.88</b>	<b>3712.50</b>

Source: State Governments

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